

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Jammu)

Subject:- Extension of time for submission of verification form issued by the High Court of J&K and Ladakh vide Notification No.3041 of 2024 RG/LP dated 12.12.2024.

Ref: Judgment dated 10.04.2023 passed by Hon'ble Supreme Court in Writ Petition (Civil) No.82/2023 titled Ajay Shankar Srivastava Vs. Bar Council of India & Anr for implementation of Certificate and Place of Practice (Verification) Rules-2015.
c/w Transferred Case (Civil) No 126 of 2015 Titled Ajayinder Sangwan Vs. Bar Council of India & Ors.

NOTIFICATION

No: 644 of 2025 RG/LP

Dated: 28/02/2025

In continuation to the Notification No.1830 of 2025/RG/LP dated 30.01.2025 of the Hon'ble High Court of Jammu & Kashmir and Ladakh, all the concerned Advocates are hereby informed that the time for submission of the verification forms is extended upto 15th of March, 2025 from the date of the expiry as Notified earlier.

By Order


(Shahzad Azeem)
Registrar General

No: 10128-80/RG/LP

Dated: 28/02/2025

Copy forwarded to the: -

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh
2. Secretary to Hon'ble Mr. Justice _____
..... for information of His/Her Lordship.
3. Registrar Judicial High Court Wing Srinagar/Jammu for information and necessary action & with request to display the same on the Notice Board for information of all concerned and furnish the requisite information to this office in consolidated data on prescribed format in Excel Format.
4. All Principal District and Sessions Judges, UT of J&K and UT of Ladakh for information and necessary action with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all the concerned and furnish the requisite information to this office in consolidated data on prescribed format in Excel Format.
5. Registrar Central Administrative Tribunal/Special Administrative Tribunal, Srinagar/Jammu
6. Secretary, Bar Council of India, New Delhi.
7. President, High Court Bar Association Jammu/Srinagar
.....for information and necessary action.
8. President District Bar Association _____
.....for information and necessary action.

9. Director Information, J&K Jammu/Srinagar with the request to get the notification published in two Daily Newspapers Greater Kashmir/Excelsior & daily Newspaper having wide circulation in U.T of Ladakh.
10. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
11. CPC, High Court of J&K and Ladakh, Jammu for uploading on the official website.
12. In-Charge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping record of the same.
13. Office file.


7/28/25
(Registrar General)